

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.1620/2004

New Delhi, this the 28th day of February, 2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.K. Naik, Member(A)

1. Pawan Kumar,  
S/o Shri Randhir Singh,  
R/o C-24, New Police Lines,  
Kingsway Camp, Delhi-9
2. Raj Das,  
S/o Shri Ganga Ram,  
R/o 154-A, Police Colony,  
Ashok Vihar, Delhi
3. Ravindra Singh,  
S/o Shri Moti Singh,  
R/o H-287, New Police Lines,  
Kingsway Camp, Delhi-9
4. Narender Singh,  
S/o Shri Man Singh,  
R/o D-122, New Police Lines,  
Kingsway Camp, Delhi
5. Chander Singh,  
S/o Shri Man Singh,  
R/o D-122, New Police Lines,  
Kingsway Camp, Delhi

....Applicants -

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors. through:

1. Commissioner of Police,  
IP Estate, Police Hqrs.  
New Delhi.

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2. Dy. Commissioner of Police,  
4<sup>th</sup> Bn. DAP, Room No.13,  
Administrative Block, New Police Line,  
Kingsway Camp, Delhi
3. Dy. Commissioner of Police,  
Hqrs. (Estd.) Delhi,  
MSO Building, PHQ,  
ITO, IP Estate,  
Delhi-2.
4. Ramesh Kanojia,  
S/o Shri Babu Lal,  
Brass Band, Roll No.116
5. Dinesh Kanojia,  
S/o Shri Gyan Kanojia,  
Brass Band, Roll No.37
6. Palvinder Singh,  
S/o Shri Harvinder Singh,  
Pipe Band, Roll No.168

....Respondents

(By Advocate: Shri Ajesh Luthra, for respondents 1-3)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants does not dispute that the selection dated 15.6.2004 has already been set aside by an administrative order and, therefore, he states that subject to his right to take all legal and factual pleas available if any such subsequent order adverse to the rights of the applicants is passed, he may be allowed to withdraw the present petition.

*As Ag*

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

Naik  
( S.K. Naik )  
Member(A)

V.S. Aggarwal  
( V.S. Aggarwal )  
Chairman

/dkm/